

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO.HC.VII-75/1998/5638/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Bijay Lashmi Boruah,
Principal Judge,
Family Court, Dhubri.

Dated Guwahati, the 3rd November, 2021.

Sub:- **Station leave permission.**

Ref:- Letter No. FC.XII-1/2019/826/E Dated 30.10.2021.

Madam,

With reference to the above, I am directed to inform you that your prayer for permission to leave the Head quarter, with the official vehicle, at your own cost, **from the evening of 03.11.2021 till the morning of 08.11.2021**, has been granted. Further, the Chief Judicial Magistrate, Dhubri and in his absence the in-charge Chief Judicial Magistrate, Dhubri, shall remain in charge of the Family Court, Dhubri during the period from the evening of 03.11.2021 to 07.11.2021, in the absence of both the Principal Judge and the learned Counsellor, Family Court, Dhubri.

Yours faithfully,

Sd/-

Memo NO.HC.VII-75/1998/5639⁵⁶⁴⁰-A, dated 3.11.2021
JT.REGISTRAR (VIGILANCE)

Copy to:

1. The Chief Judicial Magistrate, Dhubri.
2. The Project Manager, Gauhati High Court.

6/11/21
03/11/21
JT.REGISTRAR (VIGILANCE)
Rde